

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00270/2021**

**DATED THIS THE 15<sup>TH</sup> DAY OF APRIL, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**  
(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh.)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**  
On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore.)

Sri B. Gangadhar Reddy,  
S/o B. Sambasiva Reddy  
Aged about 52 years,  
Occ: Superintendent (Removed from service),  
R/o 44, 3<sup>rd</sup> Cross,  
Sree Hanuman Layout,  
Manorayanapallaya,  
R.T. Nagar Post,  
Bangalore-32. ....Applicant

(By Advocate Shri M.V. Krishna Mohan - through video conference)

Vs.

1. The Union of India,  
Represented by Secretary,  
Department of Revenue,  
Ministry of Finance,  
New Delhi-110 001.

2. The Chief Commissioner of Central Excise (Karnataka Circle),  
C.R. Building.  
Queens Road,  
Bangalore-560 001.

3. The Chief Accounts Officer,  
City Customs,  
C.R. Building,  
Queens Road,  
Bangalore-560 001. ....Respondents

**O R D E R (ORAL)****PER: SURESH KUMAR MONGA, MEMBER (J)**

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein a mandate to the respondents to release an amount of Rs.6,00,030/- in his favour towards GPF amount.

2. At the very outset learned counsel for the applicant submitted that before filing the present Original Application, the applicant submitted a representation dated 18.03.2019 which was followed by a legal notice dated 26.9.2020 (Annexure A-3). However, the respondents have failed to take any decision on the applicant's representation upto now. Learned counsel further submitted that the applicant will be satisfied if a direction is issued to the respondents to decide his pending representation within a time frame.

3. Keeping in view the aforesated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the Original Application at the admission stage itself without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to Chief Commissioner of Central Excise (Karnataka Circle), Bangalore to treat the applicant's legal notice dated 26.09.2020 as his representation and pass a reasoned and speaking order over the same in accordance with law.

Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of 2 months from the date of receipt of a certified copy of this order.

5. Ordered Accordingly.

6. However, there shall be no orders so as to costs.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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